

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/169/2016
NAME OF THE PETITIONER(S) : Arti Meenakashi Muthiah
NAME OF THE RESPONDENT(S) : The Reliance Motor Company Private Limited & 4 others
UNDER SECTION : 397/398

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

Led by senior
counsel
Mrs. P.S. Raman,
TK Bhaskar
Priya.N
Shwetha.V
Keerthi.K

counsel for
the petitioner

Kavitha Surana
Practising company
secretary

Counsel for
Respondents
R1-R4

ORDER

Shri P S Raman, senior counsel for petitioner present. Ms Kavitha Surana, PCS, representing R1 to R4 present and prayed time for filing sur rejoinder. She also submitted that the proposal of compromise, after consultation with the senior counsel and the parties, will be put forth to the other side for consideration, failing which the counsel for both sides are directed to submit arguments. Time extended at request for filing sur rejoinder on behalf of R1 to R4. Put up on **20.03.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)